

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923 New Delhi

Dock No. 078/2013

Date: 13.9.2013

To,

General Manager (E/M)
NEEPCO Ltd
15, NBCC Tower, UG Floor,
Bhikaji Cama Place
New Delhi, 110066

Sir,

Subject: Dock No. 078/2013: Revision of AFC based on actual capital expenditure for the period 2009-12 and revised projected capital expenditure for the period 2012-14, in respect of khandong H.E P of NEEPCO.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **26.9.2013**:

1. Relevant schedule of the balance sheets indicating the opening gross block, closing gross block and additions during the years 2009-10, 2010-11 and 2011-12 for which actual capital expenditure has been claimed shall be submitted.
2. Reasons for wide variation between the projected additional capital expenditure allowed and the actual additional capital expenditure incurred during the years 2009-10, 2010-11 and 2011-12 shall be explained
3. Reasons for retrospective claim of ` 37.82 lakh during the year 2010-11 which has been capitalized in books during the year 2012-13 shall be explained.
4. Reasons for retrospective claim of ` 0.95 lakh during the year 2011-12 which has been capitalized in books during the year 2012-13 shall be explained.
5. It may be noticed that the additional capital expenditure for the tariff period from 2001-04 and 2004-09 has not been claimed. Hence, a certificate that no de-capitalization of the capital assets had been effected in books during these tariff settings shall be provided. Otherwise, the details of assets de-capitalized along with the gross value of these de-capitalized assets shall be provided.
6. It is noticed, that the amount of ` 23.12 lakh has been de-capitalized, during the year 2010-11, being excessive provision revised back on settlement of the Contractor's final dues for the works related to the Khandong dam. Hence, the year of capitalization of this excessive provision shall be submitted. Further, the details of un-discharged liabilities in the opening capital cost of ` 12194.00 lakh as on 01.04.2009 shall be submitted.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)